

KARNATAKA LEGISLATIVE ASSEMBLY SIXTEENTH LEGISLATIVE ASSEMBLY SEVENTH SESSION

THE KARNATAKA PORTS (LANDING AND SHIPPING FEES) (AMENDMENT) BILL, 2025

(LA Bill No. 50 of 2025)

A Bill further to amend the Karnataka ports (Landing and Shipping Fees) Act, 1961.

Whereas it is expedient further to amend the Karnataka Ports (Landing and Shipping Fees) Act, 1961 (Karnataka Act 20 of 1961) for the purposes hereinafter appearing:

Be it enacted by the Karnataka State Legislature in the seventy sixth year of the Republic of India as follows:-

- **1. Short title and commencement.-** (1) This Act may be called the Karnataka Ports (Landing and Shipping Fees)(Amendment) Act, 2025.
- (2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.
- **2. Amendment of section 3.-** In section 3 of the Karnataka Ports (Landing and Shipping Fees) Act, 1961 (Karnataka Act 20 of 1961) (hereinafter referred to as the Principal Act), in sub-section (1),-
 - (i) after the words "Fees at such rates and subject to such conditions", the words "and to revise the fees at such intervals of time", shall be inserted; and
 - (ii) after the second proviso, the following proviso shall be inserted, namely:-

"Provided also that, if fees are not revised at such intervals of time, the Government may, by notification increase or decrease fees at such percentage, considering the inflation and such other conditions as may be prescribed."

3. Amendment of section 10.-In the principal Act, in section 10, in subsection (1), the words, "After previous publication", shall be omitted.

STATEMENT OF OBJECTS AND REASONS

It is considered necessary further to amend the Karnataka Ports (Landing and Shipping Fees) Act, 1961 (Karnataka Act 20 of 1961) to,-

- (i) revise the fees on goods shipped in such interval, as prescribed by the rules; and
- (ii) increase or decrease percentage of fee by the Government by notification if fees are not revised with in time.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause: 2	Third proviso to sub-section (1) of section 3 sought to
	inserted by clause 2, empowers the State Government to
	make rules regarding to increase or decrease rate of fees
	levied on goods shipped considering the inflation and
	such other conditions.

The proposed delegation of legislative power is normal in character.

MANKAL S VAIDYA

Minister for Fisheries, Ports and Inland water Transport

M.K. VISHALAKSHI

Secretary Karnataka Legislative Assembly

ANNEXURE

EXTRACT FROM THE KARNATAKA PORTS (LANDING AND SHIPPING FEES) ACT, 1961 (KARNATAKA ACT 20 OF 1961)

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- **3. Levy of fees on goods Shipped, etc.,** (1) Fees at such rates and subject to such conditions as may be prescribed shall be levied on.—
 - (a) all passengers embarking or disembarking at any port,
- (b) goods landed from or shipped into any vessel lying or being within the limits of any port,
- (c) goods stored at any place provided for the purpose within the limits of any port, and
- (d) animals or vehicles bringing or removing goods to or from, or plying for hire within the limits of any port;
- (e) transhipping of passengers or goods between vessels in the harbour of any port;
- (f) landing and shipping of passengers or goods from or to such vessels, from or to any wharf, quay, pier, dock, land, building or place in any port;
 - (g) cranage or porterage of goods on any such place;
 - (h) property or place in any port, used for the purpose of,—
 - (i) approaching or lying at or alongside any moorings, wharf, quay, pier, dock, land, building or place as aforesaid, by vessels or boats;
 - (ii) entering upon or plying for hire at or on any wharf, quay, pier, dock, land, building or place as aforesaid, by animals or vehicles carrying passengers or goods;
 - (iii) leasing of land or sheds in any port by owners of goods imported or intended for export or by steamer agents;
 - (iv) any other use of any land, works or appliances in any port;
- (i) any other service in respect of vessels, passengers or goods in any port in the State of Karnataka:

Provided that the State Government may by notification exempt any class of goods, passengers, vessels, animals or vehicles, wholly or partly from any fee to which the same may be liable under this section.

Provided further that different fees and different conditions may be prescribed for the port of Mangalore.

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10. Rules.- (1) The State Government may, after previous publication, by notification make rules to carry out the provisions of this Act.

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